

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
QUESTION NO 26.07.2010
ANSWERED ON
IMPLEMENTATION OF FOREST RIGHTS ACT .

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SHRIMATI BRINDA KARAT

Will the Minister of RURAL DEVELOPMENT INFORMATION AND BROADCASTING TRIBAL AFFAIRS be pleased to state :-

- (a) the States which have taken the initiative in implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act;
- (b) whether Government is aware about the repression by the forest department officials and the police indiscriminate eviction and false criminal cases being foisted against the tribal ignoring the prohibitory provision in FRA and the Rules; and
- (c) if so, what steps Government proposes to take in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS

(DR. TUSHAR A. CHAUDHARY)

(a): As per the information available with the Ministry, States have progressed in varying degrees in implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. While States like Andhra Pradesh, Assam, Chhattisgarh, Gujarat, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tripura, Uttar Pradesh and West Bengal have established the prescribed structures and procedures, have received a large number of claims and have started distributing the title deeds, other States, because of various reasons, are still to catch up .

(b) & (c): No specific cases of the type mentioned in part (b) of the Question have been reported to this Ministry. However, complaints received alleging eviction of tribal communities from forest land have been sent to the Ministry of Environment & Forests for necessary action.